

## WRITTEN ANSWERS TO QUESTIONS

*[English]**[Translation]***Contract Labour System in Public Sector Undertakings**

\*842. SHRI SUBEDAR: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to abolish the contract labour system in the Public Sector Undertakings like National Thermal Power Corporation and Northern Coal Fields Limited and in various agencies engaged in construction work in Uttar Pradesh and Madhya Pradesh;

(b) if so, the time by which Government propose to introduce a new policy for the welfare of contract labour; and

(c) the details in regard thereto?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). The 'appropriate Government' can prohibit employment of Contract Labour in any job/process/operation in an establishment keeping in view the provisions of the Contract Labour (Regulations and Abolition) Act, 1970. The Central Government has already prohibited employment of contract labour in various operations in the coal mining activities. In respect of various establishments of National Thermal Power Corporation and the agencies engaged in construction work, the 'appropriate Government' is the concerned State Government. It is the endeavour of the Central Government to ensure prohibition of contract labour wherever it is so warranted by the provisions of the aforesaid Act.

**Review of the Performance of Textile Units**

\*843. SHRI V. SREENIVASAPRASAD: Will the Minister of TEXTILES be pleased to state:

(a) whether performance of various textile units under the administrative jurisdiction of his ministry has been reviewed over the period of 3 months as on 30 April, 1990;

(b) if so, whether the best performed unit has been identified;

(c) whether Government propose to give incentive to the management of such a unit; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The performance of textile mills under National Textile Corporation Limited and British India Corporation Limited is reviewed by the Government from time to time. While the performance of NTC Mills was reviewed by the Government on 31st March, 1990, the performance of B.I.C. Mills was reviewed on 20th February, 1990.

(b) to (d). In order to encourage and give recognition for well performing mills, awards have been instituted in respect of NTC Mills. One best performance mill for 1988-89 in each of the nine Subsidiary Corporations was selected for receiving an award.

Balaramaverma Textile Mills, Shancotah and Coimbatore Murugen Mills, Coimbatore, under NTC (TN&P) Limited, Coimbatore were adjudged as the best spinning and